GOVERNMENT OF INDIA MINISTRY OF ROAD TRANSPORT AND HIGHWAYS

LOK SABHA UNSTARRED QUESTION NO. 908 ANSWERED ON 27TH JUNE, 2019

VIOLATION OF LAW BY OLA AND UBER DRIVERS

908. SHRI JAGDAMBIKA PAL:

Will the Minister of ROAD TRANSPORT AND HIGHWAYS

सड़क परिवहन और राजमार्ग मंत्री

be pleased to state:

- (a) whether most of the drivers of OLA and Uber violate law by the use of phone to find the location while driving;
- (b) if so, whether the Government finds it necessary to check such violation as it is dangerous for the driver as well as other pedestrians and if so, the details thereof;
- (c) whether the Government has taken any measures so far and if so, the details thereof; and
- (d) if not, whether the Government proposes to bring about a law within specified time frame?

ANSWER

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS

(SHRI NITIN JAIRAM GADKARI)

(a) to (c): Transportation by Road is a State Subject under the Seventh Schedule to the Constitution of India, therefore, the State Governments are primarily responsible through their law enforcement agencies.

(d) The Government in the Motor Vehicle (Amendment) Bill 2017 as passed by Lok Sabha and which was pending in Rajya Sabha (lapsed due to dissolution of 16th Lok Sabha) had proposed that the use of hand held communication devices while driving be covered under dangerous driving and suitable penalty was proposed. The same provision has been proposed in the Motor Vehicle (Amendment) Bill 2019 as approved by the Cabinet to be introduced in Parliament.
